

# CONSTITUTION OF BENCHES OF HIGH COURT OF JHARKHAND, RANCHI

w.e.f. 14.10.2024

## DIVISION BENCHES

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| 1 | <b>Hon'ble The Chief Justice<br/>&amp;<br/>Hon'ble Mr. Justice Deepak Roshan</b>       | <b>Monday to<br/>Thursday<br/>(Whole Day)<br/>&amp;<br/>Friday<br/>(1<sup>st</sup> Half)</b> | <ul style="list-style-type: none"><li>• LPA : [Fresh Filing, Orders, Admission]</li><li>• LPA [Year up till 2015]:- Final Hearing</li><li>• W.P.(PIL):- Fresh filing, Orders, Admission.</li><li>• WPT; T.A.; Tax Cases; Company Appeal:- Fresh filing, Orders, Admission &amp; Hearing</li><li>• Cases referred to D.B.</li><li>• Writ petitions challenging Vires &amp; Validity of Acts and Rules</li><li>• All matters relating to Mines (including Minor Mineral) [Year 2018 onwards]</li><li>• All matters relating to Tender, Auction/E-Auction :- Orders, Admission &amp; Hearing</li><li>• A.C.(D.B.)</li><li>• Cases related to Judicial Officers</li><li>• Matters relating to staff of the High Court and District Judiciary</li><li>• All First Appeals of valuation 2 Crore and above :- Fresh filing, Orders, Admission &amp; Hearing</li><li>• Arbitration Appeal</li><li>• Cont.(Cvl.)(D.B.); Cont.(Cr.); Cont. (Appl.)</li><li>• Commercial Appellate Division including all matters arising out of Commercial Courts</li><li>• All residual and other matters.</li><li>• Tied up and Assigned matters</li></ul> |
| 2 | <b>Hon'ble Mr. Justice S.N. Prasad<br/>&amp;<br/>Hon'ble Mr. Justice Navneet Kumar</b> | <b>Monday to<br/>Thursday<br/>(Whole Day)<br/>&amp;<br/>Friday<br/>(1<sup>st</sup> Half)</b> | <ul style="list-style-type: none"><li>• Special Bench for monitoring cases involving MP &amp; MLA</li><li>• Matters relating to N.I.A. Act; P.M.L. Act; and P.C. Act not assigned to any other Bench:- Orders, Admission &amp; Hearing</li><li>• CAT matters;</li><li>• W.P. (Habeas Corpus)</li><li>• All matters relating to Mines (including Minor Mineral) [Year up till 2017]:- Fresh Filing, Orders, Admission &amp; Hearing</li><li>• Cr. Appeal (D.B.): - Fresh Filing, Orders, Admission</li><li>• Petitions filed u/s 389 Cr.P.C. in Cr. Appeal (D.B.) :- Fresh Filing, Orders &amp; Admission</li><li>• Tied up and Assigned matters</li></ul>  |

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| 3 | <b>Hon'ble Mr. Justice Rongon Mukhopadhyay &amp; Hon'ble Mr. Justice Pradeep Kumar Srivastava</b> | <b>Monday to Thursday (Whole Day) &amp; Friday (1<sup>st</sup> Half)</b> | <ul style="list-style-type: none"> <li>• LPA [2016 onwards]:- Hearing</li> <li>• F.A.(D.B.) :- Orders, Admission &amp; Hearing</li> <li>• D. Ref.:- Orders, Admission &amp; Hearing</li> <li>• Cr.Appeal (D.B.) [year up till 2000]:- Hearing</li> <li>• Tied up and Assigned matters</li> </ul>  |
| 4 | <b>Sri Ananda Sen, J. &amp; Hon'ble Mr. Justice Gautam Kumar Choudhary</b>                        | <b>Monday to Thursday (Whole Day) &amp; Friday (1<sup>st</sup> Half)</b> | <ul style="list-style-type: none"> <li>• Cr.Appeal (D.B.) [ year 2001 onwards]:- Hearing</li> <li>• Aq. Appeal (D.B.); Govt. Appeal (D.B.); Cr.M.P. (D.B.); Cr. Rev.(D.B.) :- Orders, Admission &amp; Hearing</li> <li>• W.P.(Cr) arising out of preventive detention; Writ petitions relating to mercy petitions or applications for commutation :-Fresh Filing, Orders, Admission &amp; Hearing.</li> <li>• Tied up &amp; Assigned matters</li> </ul> |

#### SINGLE BENCHES

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| 1 | <b>Hon'ble The Chief Justice</b>                | <b>(Friday)<br/>(After the Division Bench)</b> | <ul style="list-style-type: none"> <li>• Arbitration Matters u/s 11(6) of Arbitration and Conciliation Act</li> <li>• S.A. [Year 2024]:- Orders, Admission &amp; Hearing</li> <li>• Tied –up &amp; Assigned matters</li> </ul>  |
| 2 | <b>Hon'ble Mr. Justice Sujit Narayan Prasad</b> | <b>(Friday)<br/>(After the Division Bench)</b> | <ul style="list-style-type: none"> <li>• A.B.A; B.A; Cr.M.P.; Cr Rev. relating to N.I.A. Act; P.M.L. Act :- Fresh filing, Orders, Admission &amp; Hearing</li> <li>• Tied –up &amp; Assigned matters</li> </ul>   |
| 3 | <b>Hon'ble Mr. Justice Rongon Mukhopadhyay</b>  | <b>(Friday)<br/>(After the Division Bench)</b> | <ul style="list-style-type: none"> <li>• A.B.A; B.A; Cr.M.P.; Cr Rev. relating to Delhi Police Establishment Act (CBI) and P.C. Act :- Fresh filing, Orders, Admission &amp; Hearing</li> <li>• All matters related to Fodder Scam:- Orders, Admission &amp; Hearing.</li> <li>• Tied up &amp; Assigned matters</li> </ul>  |
| 4 | <b>Sri Ananda Sen, J.</b>                       | <b>(Friday)<br/>(After the Division Bench)</b> | <ul style="list-style-type: none"> <li>• WPC grouping (arising out of Arbitration and Conciliation Act); Company Petitions; Company Appeals (SJ); Suits (arising out of company matters); Testamentary Suits; Probate and Letters of Administration matters:- Fresh Filing, Orders, Admission &amp; Hearing</li> <li>• Tied –up &amp; Assigned matters</li> </ul> |
| 5 | <b>Hon'ble Dr. Justice S.N. Pathak</b>          | <b>(Monday to Friday)<br/>(Whole Day)</b>      | <ul style="list-style-type: none"> <li>• WPS:- Pension, Retiral benefit, Regularisation, Recovery, Transfer and Suspension: - Fresh Filing, Orders, Admission &amp; Hearing</li> <li>• WPS :-Fresh Filing, Orders, Admission</li> </ul>   |

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|    |  |   | <ul style="list-style-type: none"> <li>• Tr Petn (Cvl); C.R., A.C. (SB):- Fresh Filing, Orders, Admission &amp; Hearing.</li> <li>• Tied –up &amp; Assigned matters</li> </ul>   |
| 6  | <b>Hon’ble Mr. Justice Rajesh Shankar</b>          | <b>(Monday to Friday)<br/>(Whole day)</b>           | <ul style="list-style-type: none"> <li>• WPC [Year 2022 onwards]:-Fresh filing, Orders, Admission &amp; Hearing</li> <li>• Tied –up &amp; Assigned matters</li> </ul>  |
| 7  | <b>Hon’ble Mr. Justice Anil Kumar Choudhary</b>    | <b>(Monday to Friday)<br/>(1<sup>st</sup> Half)</b> | <ul style="list-style-type: none"> <li>• First Appeal:- Fresh filing, Orders, Admission &amp; Hearing.</li> <li>• Second Appeal [Year up till 2023]:- Fresh filing, Orders, Admission &amp; Hearing.</li> <li>• Arbitration Matters other than u/s 11(6) of Arbitration and Conciliation Act</li> <li>• Tied –up &amp; Assigned matters</li> </ul> |
|    |  | <b>(Monday to Friday)<br/>(2<sup>nd</sup> Half)</b> | <ul style="list-style-type: none"> <li>• Criminal Miscellaneous Petition arising out of Section 482 Cr.P.C.:- Fresh Filing, Orders, Admission &amp; Hearing</li> <li>• C. Ref; Original Criminal Miscellaneous cases (arising out of Company matters):- Fresh Filing, Orders, Admission &amp; Hearing</li> </ul>                                   |
| 8  | <b>Hon’ble Mr. Justice Rajesh Kumar</b>            | <b>(Monday to Friday)<br/>(1<sup>st</sup> Half)</b> | <ul style="list-style-type: none"> <li>• Regular Bail:- Orders &amp; Admission</li> </ul>  |
|    |  | <b>(Monday to Friday)<br/>(2<sup>nd</sup> Half)</b> | <ul style="list-style-type: none"> <li>• Criminal Revision:- Fresh filing, Orders, Admission &amp; Hearing</li> <li>• Tied –up &amp; Assigned matters</li> </ul>   |
| 9  | <b>Hon’ble Mrs. Justice Anubha Rawat Choudhary</b> | <b>(Monday to Friday)<br/>(Whole day)</b>           | <ul style="list-style-type: none"> <li>• WPC [Year up till year 2021]:- Fresh filing, Orders, Admission &amp; Hearing</li> <li>• WPL:- Fresh filing, Orders, Admission &amp; Hearing</li> <li>• Tied –up &amp; Assigned matters</li> </ul>   |
| 10 | <b>Hon’ble Mr. Justice Sanjay Kumar Dwivedi</b>    | <b>(Monday to Friday)<br/>(1<sup>st</sup> Half)</b> | <ul style="list-style-type: none"> <li>• Criminal Appeal (S.J):- Fresh Filing, Orders, Admission</li> <li>• Criminal Appeal (S.J) [Year up till 2003]:- Hearing.</li> <li>• Acq. Appeal (S.J.); Acq. Appeal (C); Cr. Appeal (V) :- Fresh Filing, Orders, Admission &amp; Hearing.</li> </ul>   |
|    |  | <b>(Monday to Friday)<br/>(2<sup>nd</sup> Half)</b> | <ul style="list-style-type: none"> <li>• Criminal Writ:- Fresh Filing, Orders, Admission &amp; Hearing</li> <li>• Tr Petn (CrI); Cr. Ref:- Fresh Filing, Orders, Admission &amp; Hearing</li> <li>• Tied up &amp; Assigned matters</li> </ul>  |

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| 11 | Hon'ble Mr. Justice Deepak Roshan            | (Friday)<br>(After the Division Bench)       | <ul style="list-style-type: none"> <li>WPS [Year up till 2013]:- Hearing</li> <li>Tied –up &amp; Assigned matters</li> </ul>  |
| 12 | Hon'ble Mr. Justice Subhash Chand            | (Monday to Friday)<br>(Whole day)            | <ul style="list-style-type: none"> <li>M.A.:- Fresh filing, Orders, Admission &amp; Hearing.</li> <li>C.M.P. under Article 227 of Constitution of India:-Fresh filing, Orders, Admission &amp; Hearing.</li> <li>Tied –up &amp; Assigned matters</li> </ul> |
| 13 | Hon'ble Mr. Justice Gautam Kumar Choudhary   | (Friday)<br>(After the Division Bench)       | <ul style="list-style-type: none"> <li>Criminal Appeal (S.J)[Year 2004]:- Hearing.</li> <li>Tied –up &amp; Assigned matters</li> </ul>  |
| 14 | Hon'ble Mr. Justice Ambuj Nath               | (Monday to Friday)<br>(1 <sup>st</sup> Half) | <ul style="list-style-type: none"> <li>WPS [Year 2014 onwards]:-Hearing</li> </ul>  |
|    |  | (Monday to Friday)<br>(2 <sup>nd</sup> Half) | <ul style="list-style-type: none"> <li>Regular Bail:- Orders &amp; Admission</li> <li>Tied –up &amp; Assigned matters</li> </ul>  |
| 15 | Hon'ble Mr. Justice Navneet Kumar            | (Friday)<br>(After the Division Bench)       | <ul style="list-style-type: none"> <li>Regular Bail:- Orders &amp; Admission</li> <li>Tied up and Assigned matters</li> </ul>   |
| 16 | Hon'ble Mr. Justice Sanjay Prasad            | (Monday to Friday)<br>(Whole day)            | <ul style="list-style-type: none"> <li>Criminal Appeal (S.J) [Year 2005]:- Hearing</li> <li>Tied –up &amp; Assigned matters</li> </ul>  |
| 17 | Hon'ble Mr. Justice Pradeep Kumar Srivastava | (Friday)<br>(After the Division Bench)       | <ul style="list-style-type: none"> <li>Criminal Appeal (S.J) [Year 2006]:- Hearing.</li> <li>Tied –up &amp; Assigned matters</li> </ul>   |
| 18 | Hon'ble Mr. Justice Arun Kumar Rai           | (Monday to Friday)<br>(Whole Day)            | <ul style="list-style-type: none"> <li>A.B.A:- Orders &amp; Admission</li> <li>Tied –up &amp; Assigned matters</li> </ul>   |

**NOTE:**

1. ALL MOTIONS FOR URGENT / ORDINARY LISTING OF MATTERS SHOULD BE MADE BEFORE THE BENCH HAVING JURISDICTION TO HEAR SUCH MATTER AS PER ROSTER.
2. ALL CONTEMPT MATTERS ARISING OUT OF THE APPLICATION DECIDED BY THE CONCERNED JUDGES, SHALL BE LISTED BEFORE THE RESPECTIVE JUDGES, I.E. CONTEMPT APPLICATIONS ARISING OUT OF THEIR OWN JUDGMENTS AND ORDERS BE LISTED BEFORE THE SAID COURTS
3. LISTING OF C.M.P/ CONT.(C) CASES SHALL BE MADE, IN THE COURT OF THE RESPECTIVE HON'BLE JUDGE(S) AGAINST WHOSE JUDGEMENT/ORDER THE CMP/ CONT.(C) HAS BEEN PREFERRED. IF THE COURT OF HON'BLE JUDGE IS NOT AVAILABE DUE TO SUPERANNUATION/TRANSFER ETC., THEN IN THAT CASE, SUCH CASES WILL BE LISTED IN THE COURT HAVING THE REGULAR ROSTER OF THE CATEGORY IN WHICH THE ORIGINAL ORDER WAS PASSED
4. ALL PART HEARD MATTERS TO STAND RELEASED